

**Muzaffarpur-Bhowara Air Service**

**1631. Shri Shiva Chandra Jha:  
Shri Bibhuti Mishra:**

Will the Minister of Tourism and Civil Aviation be pleased to state:

(a) whether it is a fact that while Muzaffarpur and Bhowara (near Madhubani) have aerodromes but no regular air service is operating there; and

(b) if so, the steps taken to link them by regular air service?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): (a) and (b). The Indian Airlines Corporation is operating a non-scheduled service between Patna and Muzaffarpur twice a week. The fair weather airstrip at Bhowara is not suitable for operation of air services at present.

**Flying Clubs in Madhya Pradesh**

**1632. Shri Atam Das:** Will the Minister of Tourism and Civil Aviation be pleased to state:

(a) the total number of Flying Clubs in Madhya Pradesh;

(b) the number of clubs for 'A' Class, 'B' Class and 'C' Class pilots; and

(c) whether Government are considering to increase the number of flying clubs in Madhya Pradesh?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): (a) Madhya Pradesh has one Flying Club, with its Head Office at Indore and a branch at Bhopal.

(b) Neither the Flying Clubs nor the Pilots are categorised as 'A' Class, 'B' Class or 'C' Class.

The Flying Clubs are eligible to receive grant-in-aid for the following categories of instructional flying:—

(i) Flying training for issue and renewal of Student Pilot's Licence and Private Pilot's Licence;

(ii) Flying training for any specific class of trainees in accordance with the scheme approved by Government from time to time;

(iii) Hobby flying.

(c) The Flying Clubs are private bodies, and may be constituted either under the Indian Companies Act or the Societies Registration Act. Formation of a flying club depends largely on local enthusiasm and initiative. As soon as a club fulfils the prescribed conditions of eligibility, it is sanctioned grant-in-aid at prescribed rates, by the Central Government. A club must do a minimum of 300 hours of instructional flying during a year, to be eligible to receive grant-in-aid from Central Government.

**Chandra Hotel at Khajuraho**

**1633. Shri Nathu Ram Ahirwar:** Will the Minister of Tourism and Civil Aviation be pleased to state:

(a) the amount sanctioned for the construction of Chandra Hotel at Khajuraho in Madhya Pradesh;

(b) the action taken to construct the hotel; and

(c) the reasons for the delay, if any?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): (a) to (c). Government have no proposal to construct a hotel at Khajuraho in the near future. India Tourism Development Corporation, a Public Sector Undertaking, has a Tourist Bungalow at Khajuraho and also the State Government have their own Tourist Bungalow for the benefit of tourists.

**Agricultural Education**

**1634. Shri C. C. Desai:  
Shri R. K. Amin:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have any plan under consideration to make

radical changes in the system and structure of agricultural education so as to relate it to raising of productivity in agriculture; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasaheb Shinde): (a) Yes. The establishment of Agricultural Universities, at least one in each State is aimed at because of the productivity-oriented system of research and education that is followed at these Universities.

The various recommendations on Agricultural Education made by Education Commission in their report (1964-66) are also under consideration of the Government with the main objective of relating Agricultural Education to raising of productivity in Agriculture.

(b) The distinguishing features of Agricultural Universities, eight of which have already come into existence are given in the Statement laid on the Table of the House. [Placed in Library. See No. LT-540/67]. The main recommendations of the Education Commission (1964-66) relating to Agriculture Education are given in the Statement attached as Annexure II.

#### Import of III Grade Wheat

1635. Shri C. C. Desai:  
Shri E. K. Amin:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that wheat grade-III or powdered wheat which is fit for animal food has also been imported under PL-480;

(b) if so, whether the matter has been investigated; and

(c) the nature of the action taken against the authority responsible for the same?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasaheb Shinde): (a) It is a fact that some quantities of wheat of grade III have been imported under PL-480 after examination of the wheat for fitness or human consumption in the country. It is, however, not correct to say that Grade III wheat is powdered and fit only for animal food. In fact the Grade III wheat imported was found to have consumer preference in India.

(b) and (c). Do not arise.

#### Exorbitant Prices of Gram-Dal

1636. Shri C. C. Desai:  
Shri E. K. Amin:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that during the year 1966 gram-dal delivered by Punjab at prices ranging between Rs. 54 to Rs. 58 per quintal were sold at exorbitant prices in the deficit States such as Gujarat, Maharashtra and Madras, the rates being Rs. 80/-, Rs. 100/- and Rs. 128/- respectively;

(b) if so, the action taken by Central Government to prevent such exploitation of consumers as well as of producers of gram-dal?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasaheb Shinde): (a) No, Sir.

(b) Does not arise.

#### Prices of Foodgrains

1637. Shri C. C. Desai:  
Shri E. K. Amin:

Will the Minister of Food and Agriculture be pleased to state:

(a) the price variations prevailing in different States in the country during the year 1966 and beginning of 1967 of important essential foodgrains; and